# <u>COURT-I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 91 of 2017

#### Dated: 21<sup>st</sup> August, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:-

NTPC Limited Vs.			Appellant(s)
Central Electricity Regulatory Com	mission	& Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. S.Ver Mr. Praty	
Counsel for the Respondent(s)	:	Mr. Manu	Seshadari for R-1
		Mr. Ravin	Dubey for R-2

## <u>ORDER</u>

Learned counsel for the Central Commission states that the Central Commission does not wish to file any reply.

Learned counsel for respondent No. 2 seeks four weeks time to file reply. He may file the same on or before 19.09.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on 26.10.2017.

(I.J. Kapoor) Technical Member ts/vt (Justice Ranjana P. Desai) Chairperson